

Government has demanded Rs. 220 crore. It is wrong to say that the State Government is not undertaking relief works. The fact is that it is making all its efforts.

MR. DEPUTY SPEAKER: Mr. Ahamed.

...(Interruptions)...

SHRI MADAN LAL KHURANA (South Delhi): Mr. Deputy Speaker, Sir, I may also be permitted an opportunity to speak. As far as the danger from Ekta Yatra is concerned, it is only to communists and Muslim League people only and not to any body else...

[English]

SHRI E. AHAMED: Mr. Deputy-Speaker, Sir, I may be permitted to say a few words about what honourable Shri Somnath Chatterjee has said here about what happened in Palakkad yesterday. Sir, I am speaking with a heavy heart. An innocent girl of 11 fell to the bullets of the police. Another three teenaged youngsters sustained serious injuries and were admitted in the hospital. If the report of *The Hindu* is correct—I feel it is a correct report—Faizal of 18 years, Niyaz of 19 years and Suhaib of 22 years were injured in police firing and were admitted in the hospital in a serious condition. That is what has happened. It has happened in a State like Kerala which is perhaps the heart of communal harmony, and Kerala always presented a picture of perfect communal harmony and amity. If the Ekta Yatra could create such an aftermath in a State like Kerala, what is going to happen in other parts of India? That is what I ask.

Sir, I urge upon the Government to give protection to the life, honour and property of the members of the minority communities. I always condemned communal riots and the House should also condemn it, whoever engineered it. Sir, on the one hand they say that there should be unity and on the other

hand they are spreading communal venom. Also, on the one side there is indiscriminate police firing and on the other side looting, arson and other incidents against the minorities are going on. Therefore, Sir, this yatra which is spreading communal discord should be stopped and the minorities should be given protection of life, honour and property. (Interruptions).

[Translation]

SHRI GEORGE FERNANDES (Muzaffarpur): Mr. Deputy Speaker, Sir, through you, I would like to request the hon. Minister of Home Affairs who is present in the House. Yesterday, the police maltreated the Tibetan girls and women on the roads of Delhi and due to this misbehaviour of the police, the people over turned the gypsy which caused injuries to 10–12 small girls and they had to be hospitalised. I urge that the action should be taken against those police officers who are associated with this incident and they should be warned that they should not repeat such action in future.

Even though the Supreme Court has pronounced its verdict in this matter, many Tibetan citizens including girls are in jails and police is continuing making arrests. Two judges of Supreme Court have issued a public statement to the effect that a demonstration can be held, if it is non-violent and even if some pictures had been put on fire it was not violation of law. In spite of this fact police has made arrests. Honourable Minister should apologise for this act before this House, Tomorrow there is a hearing in the Supreme Court on this case. Situations should not be allowed to deteriorate to such a point where we are forced to seek justice from the Supreme Court. Honourable Minister should present his view point. (Interruptions)

SHRI RAM VILAS PASWAN: I would like to support the view presented by Shri